

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Cus.Misc.Application Nos.75910,75951 of 2019,

Cus.Stay Petition Nos.76383,76384 of 2018

&

Cus.Appeal Nos.77524-77525 of 2018

(Arising out of Order-in-Appeal No.Kol/Cus.(Port)/AA/850-851/2018 dated 02.05.2018
passed by Commr. (Appeals) of Customs, Kolkata)

CC (Port), Kolkata

15/1 Strand Road,
Kolkata-700001.

Applicant (s)

VERSUS

M/s Faiz Impex

104, Kambekar Street,
3rd Floor, Room No.7,
Mumbai-400003.

Respondent (s)

APPERANCE :

Shri S. Guha, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

MA/SP ORDER NO.75845-75848/2019

FINAL ORDER NO.75612-75613/2019

DATE OF HEARING : 19.06.2019

DATE OF DECISION : 19.06.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has also filed Miscellaneous Applications
for withdrawal of their appeals in terms of litigation policy vide Board's
instruction being F.No. 390/Misc./163/2010-JC (17.12.2015) dated
17.12.2015.

2. In view of the above, the Misc.Applications for withdrawal of appeals, are allowed and the appeals are dismissed as withdrawn under National Litigation Policy. Stay Petitions also get disposed off.

(Dictated and pronounced in the open court.)

mm

Sd/
(P. K. Choudhary)
Member (Judicial)